

मूल्य पर 12 प्रतिशत प्रतिश्रापित को विचार में रखते हुए मैसर्स साराभाई एम केमिकल्स द्वारा उत्पादित विटामिन सी का विनियम मूल्य रुई, 76 से 104 रुपये प्रति किलोग्राम निर्धारित किया गया था।

(ख) वार्षिक लाहमेसीकृत 240 मी० टन की क्षमता की अपेक्षा मैसर्स साराभाई एम केमिकल्स ने वर्ष 1978 के दौरान 423.96 मी० टन का उत्पादन किया था।

(ग) सरकार को कोई ऐसी सूचना नहीं है कि छोटे पैमाने का कोई यूनिट देश में विटामिन सी का उत्पादन कर रहा है। संगठित क्षेत्र में इन समय जो तीन यूनिट विटामिन सी का उत्पादन कर रहे हैं वे निम्नप्रकार हैं—

- (i) साराभाई एम केमिकल्स
- (ii) जयन्त विटामिनम्स लि०
- (iii) हिन्दुस्तान एण्टिबायोटिक्स लि०

(घ) घाई टी पी एन विटामिन सी का उत्पादन नहीं करना है। उपरोक्त भाग (ग) के उत्तर में दिये गये तीन यूनिटों के लिए मैसर्स साराभाई एम केमिकल्स और जयन्त विटामिनम्स में किये गये सागत अध्ययन के आधार पर विटामिन सी के निर्धारित किये गये विनियम मूल्य निम्नप्रकार हैं—

- 104 रुपये प्रति किलोग्राम साराभाई एम केमिकल्स के लिए।
- 128 रुपये प्रति किलोग्राम दूसरों के लिए।

जहां तक आयोजित विटामिन सी के मूल्य का सम्बन्ध है, स्टेट केमिकल्स एण्ड फार्मस्यूटिकल्स केमिकल्स ने जून, 1978 में हिन्दुस्तान एण्टिबायोटिक्स लि० और स्मिथ स्टडीस्ट्रीट के लिए 10 मी० टन विटामिन सी के आयात का ठेका किया था, तब घाई महिन लागत मध्य 8 70 अमरीकी डालर प्रति किलोग्राम था। सी सी घाई एण्ड ई के फार्मूले के आधार पर यह मूल्य लगभग 140 रुपये प्रति किलोग्राम बैठता है।

#### Procedure for giving out of turn promotions

10862. SHRI RAJ KRISHNA DAWN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have considered the existing procedure of rating some few individuals as outstanding only to promote them out of turn;

(b) what are the reasons for supersession of 23 number of Senior Engineers by a very Junior officers for the selection of Deputy Chief Engineers in AIR and Doordarshan where all the superseded officers have undergone a number of selection grades earlier;

(c) whether Government consider if as an unusual happenings or not and also aware that no affected officers can challenge the decision of the recommendation of the Departmental promotion committee; and

(d) whether Government propose to conduct an enquiry to review individually the affected officers to restore the confidence among the large number of disgruntled officers by an independent committee?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (d). A proposal was sent to the Union Public Service Commission by Government for convening a meeting of the Departmental Promotion Committee for preparing a panel of 10 officers of the cadre of Senior Engineer in Akashvani/Doordarshan (Rs. 1500-1800) for promotion as Deputy Chief Engineer (R: 1800-2000)

2. The method of recruitment to the post of Deputy Chief Engineer is by selection from the offices of the grade of Senior Engineer with 2 years' service in that grade rendered after appointment thereto on a regular basis.

3. The meeting of the D.P.C., with a member of the U.P.S.C. as Chairman, was held in the office of the U.P.S.C. on 1st March 1979. The D.P.C. considered the confidential reports of 30 senior-most officers and prepared a panel of 10 officers for an equal number of vacancies expected to arise during 1 to 1½ years from the date of the meeting of the D.P.C. In this panel the officer who was at S. No. 26 in the seniority list of Senior Engineers was placed at S. No. 3, superseding 23 officers. This is permissible under the rules.

4. A number of representations were received from the affected officers. These representations were examined and it was felt that such supersession was not unusual in Government service and was strictly according to rules on the subject.

5. The D.P.C. was presided over by member of the U.P.S.C. The panel therefore constitutes a recommendation of the U.P.S.C. There is no irregularity in the constitution of functioning of the D.P.C. Therefore, Government do not propose to conduct any inquiry into the matter.

#### Suspension of employees by DESU

10863. SHRI HALIMUDDIN AHMED: Will the Minister of ENERGY be pleased to state:

(a) whether there are employees of DESU specially labourers who were suspended from duty about nine years ago and if so, the number of those employees;

(b) whether it is also a fact that some of them are being harassed for nothing even now by DESU managements; and

(c) if so, the reasons thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). Delhi Electric Supply Undertaking have reported that 29 employees were suspended about 9 years ago. Their cases were processed and finalised under normal procedures. While 2 employees were dismissed, 27 were reinstated. D.E.S.U. management have reported that no grievance in respect of harassment has been received by them from any employee connected with the suspension case.

1095 LS—8

#### Complaints concerning A.I.R. Rajkot

10864. SHRI DHARM VIR VASISHT:  
SHRI SHANKERSINHJI VAGHELA:  
DR. BIJOY MONDAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that complaints concerning All India Radio Rajkot were received by the Government if so, the nature of complaints and action if any taken by Government; and

(b) whether it is a fact that an individual was given six talks in October to December last in a period of two months, if so, reasons?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir, Shri N. P. Thacker had made a complaint regarding the upgradation and engagements offered to his wife, Smt. Sarla Thacker at Rajkot Station. The same was enquired into and a detailed reply sent to him. However, he has sent another complaint dated 2nd March, 1979 which is under investigation.

(b) Yes, Sir. A series of thirteen short talks in the Women's programme Containing hints on Health and Beauty Care were broadcast by a Specialist during the period under reference.

#### News-item "Injustice to Gujarat"

10865. SHRI VIJAY KUMAR N. PATIL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) has the attention of Government been drawn to the news item in *Indian Express* (Ahmedabad Edition) dated 6th April, 1979 under the captions "injustice to Gujarat"; and

(b) whether Government will ask the Oil and Natural Gas Commission to revise the recruitment policy and other things being equal to give preference to local candidates?